

Smuggling of Saffron

2836. Shri P. K. Deo: Will the Minister of Finance be pleased to state:

(a) whether large quantities of saffron smuggled from Pakistan have been detected;

(b) if so the details thereof; and

(c) the requirement of saffron in this country and how much is produced indigenously?

The Minister of Finance (Shri Morarji Desai): (a) and (b). No large scale smuggling of saffron from Pakistan has been noticed. A total of only 6550 tolas of saffron valued at Rs. 55,000 was seized in the year 1961.

(c) The information is not available.

Explosion inside Fatehpuri Mosque, Delhi

2837. Shri Rameshwar Tantia: Will the Minister of Home Affairs be pleased to state:

(a) whether the Special Bomb Squad of the Delhi Police have been able to find out further facts from two men arrested in connection with the explosion inside the Fatehpuri Mosque, Delhi, so as to fix responsibilities; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Not yet.

(b) The question does not arise.

Seizure of Gold

2838. Shri Rameshwar Tantia: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Custom Official at Santa Cruz Airport seized 20 kilograms of gold from a Briton on the 17th May, 1962;

(b) if so whether it is also a fact that the Briton involved in it has been found to be a member of some international gang of smugglers; and

(c) the details thereof?

The Minister of Finance (Shri Morarji Desai): (a) to (c). The Bombay Customs Officials at Santa Cruz airport seized 28 kilograms of contraband gold valued at about Rs. 3,37,000 from a British national, on the 17th May, 1962. The contraband was concealed in a specially made jacket worn by this person who appears to be a member of an international gang of smugglers. He was arrested and produced before the Chief Presidency Magistrate, Bombay, who ordered his release on a bail of Rs. 1 lakh.

Further investigations in this connection are in progress.

Stamp Duty under Advocates' Act 1961

2839. Shri Hem Raj: Will the Minister of Law be pleased to state:

(a) the names of the States which have exempted the Advocates from Stamp Duty under the Advocates Act, 1961; and

(b) the steps which are being taken by the Central Government to persuade other States to do so?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) None of the States has exempted the Advocates from stamp duty so far. The States of West Bengal and Orissa are, however, of the view that with effect from 1st December, 1961, when Chapter III of the Advocates Act was brought into force, the provisions of the Stamp Act relating to enrolment of a person as an Advocate have become inoperative and no stamp duty is therefore payable for such enrolment after that date. The State of Andhra Pradesh has agreed to reduce the stamp duty as recommended at the Law Minister's Conference held at Srinagar in 1960 that the total fee payable by an advocate on enrolment, should not, inclusive of fee payable to the Bar Council under the Advocates Act, exceed Rs. 500.

(b) As the subject of Stamp Duty is in the State List, Central Governments cannot interfere in the matter. The attention of the State Governments, has, however, been drawn to the recommendation of the Law Ministers' Conference as stated in answer to part (a) of the Question. Their attention has also been drawn to the views expressed by some Members of Parliament that the stamp duty for enrolment as an advocate should either be abolished altogether or reduced substantially. It may be stated that the State Governments of Uttar Pradesh, Punjab, Madhya Pradesh and Maharashtra are not agreeable to reduce the existing rates of stamp duty in their respective State. The matter is, however still under the consideration of State Governments of Gujarat, Rajasthan Kerala, Bihar, Mysore and Assam.

Requirement and Production of C.I. Sheets and Cement

2840. **Shri S. B. Patil:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the existing requirement and production of C.I. sheets and cement in the country;

(b) to what extent the demand is being met from indigenous sources; and

(c) how and when the country is expected to be self-sufficient in this regard?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) to (c). A statement is laid on the Table of the House. [See Appendix IV annexure No. 5].

अपंग व्यक्तियों के लिये सेवाओं में स्थान रक्षित करना

२८४१. { श्री सरजू पाण्डेय :
श्रीमती मेमूना सुल्तान :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कोई ऐसी योजना सरकार के विचाराधीन है जिस के अनुसार नौकरियों में शारीरिक तौर पर अयोग्य व्यक्तियों के लिये स्थान रक्षित किये जायेंगे ; और

(ख) यदि हां, तो उस का व्योरा क्या है ?

शिक्षा मंत्री (श्री का० ला० श्री-माली) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Import of Lubricants

2842. **Shri P C. Borooah:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether Indian Oil Company has been negotiating with some foreign countries for the supply of lubricants to India; and

(b) if so, with what result and how much lubricant is proposed to be imported?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): (a) and (b). The Indian Oil Company Limited are carrying out negotiations with parties from Eastern and Western Europe and U.S.A. for the import of Lubricants to Indian but no deal has yet been settled, except for import of Transformer Oil and Axle Oil from Rumania as following for delivery in 1962:—

Products	Quantity.
Axle Oil	2000 tons packed in new 200 litre drums
„ „	4000 tons bulk
Transformer Oil	2000 tons packed in new drums.